

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-125/2008(Pt.)/8300/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar (E),  
Gauhati High Court,  
Aizwal Bench, Aizawl.

Dated Guwahati, 25<sup>th</sup> September, 2023.

Sub:- **Earned leave.**

Ref:- Your letter dated 19<sup>th</sup> September, 2023.

Sir,

With reference to the above, I am directed to inform you that Shri Joel Joseph Denga, Registrar, Gauhati High Court, Aizawl Bench, under order of transfer as District & Sessions Judge, Aizawl, has been granted **earned leave for eight days from 27.09.2023 to 04.10.2023, with station leave permission**, as prayed for. Moreover, he is to submit a copy of the Leave Admissibility Report to the Registry of the Aizawl Bench. Further, the Joint Registrar (Estt.), Gauhati High Court, Aizawl Bench, will remain in charge of the Registrar, Gauhati High Court, Aizawl Bench, during his absence.

Yours faithfully,

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-125/2008(Pt.)/8301-8302/A, dated 25.09.2023**

Copy to:

1. Shri Joel Joseph Denga, Registrar, Gauhati High Court, Aizawl Bench.
- ✓ 2. The Project Manager, Gauhati High Court.

*S.P.*  
**JT. REGISTRAR (VIGILANCE)**  
*SR*